

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.736/2018

Dated Friday, the 1st day of February, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

S. Vivek Kumar

No. 9/16, Pillayar Koil Street

Kannadapalayam Velanoor Post

Avadi, Chennai – 600 062.

... Applicant

By Advocate M/s A. Kalaiselvan

Vs.

1. Union of India

Rep. by its The CGO (Admin)

OIC Civil Admin 23E Equipment Depot

Air Force Station, Avadi

Chennai – 600 055.

2. The AOC, Equipment Depot

Air Force Station, Avadi

Avadi IAF (Post)

Chennai – 600 055.

... Respondents

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

When the matter is called, there is no representation for the applicant. It is seen that the applicant was unrepresented on 12.11.2018 and the matter was adjourned on 10.12.2018 for want of a DB and posted for today. Earlier the applicant had remained unrepresented when the matter was posted before the Registrar for completion of pleadings. It is seen that though notice was directed to be issued to the respondents by Dasti through the counsel for the applicant by an order dated 19.06.2018, there is no evidence of the notice having been taken out till date. It is also seen that when the matter was admitted it was noted that the applicant did not figure in the merit list and the question of grant of interim order did not arise.

2. In the above circumstances, we are of the view that the OA is liable to be dismissed for default as the applicant does not appear to be keen to pursue his case. OA is dismissed for default.

**(P.MADHAVAN)
MEMBERJ**

01.02.2019

M.T.

**(R.RAMANUJAM)
MEMBER (A)**